

RAJYA SABHA

Parliamentary Bulletin

PART - I

(TWO HUNDRED AND FIFTY FOURTH SESSION)

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No. 5557]

FRIDAY, JULY 23, 2021

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**Brief Record of the Proceedings of the Meeting of the Rajya Sabha held  
on the 23<sup>rd</sup> July, 2021**

11-00 a.m.

**1. Obituary References**

The Chairman made references to the passing away of —

1. Shri Agniraj (ex-Member) and
2. Shri Vijay Singh Yadav (ex-Member).

The House observed silence, all Members standing, as a mark of respect to the memory of the departed.

11-02 a.m.

**2. Observations by the Chair**

The Chairman expressed anguish over the dysfunction of the House over the last three days. He observed that barring a 4 hour discussion held on the issue of Covid-19, where members could express their views and concerns over the management of the pandemic besides highlighting the shortcomings and suggesting a way forward, nothing has happened and who would benefit from it is beyond his understanding. He further observed that the Minister of Electronics and Information Technology was scheduled to make a statement in the House on “Pegasus spyware” issue but papers were snatched, torn and thrown into the air bringing disrepute to the parliamentary democracy. He also stated that Parliament is much more than a political institution. The entire country, including State Legislatures, look at the two Houses of Parliament for guidance, therefore disrupting the House will only halt the march of our nation besides letting down people. He further stated that the country is entering into

the 75<sup>th</sup> year of independence and the spirit of its celebrations should not be marred by dysfunctional Parliament.

11-08 a.m.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

1. A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) Notification No. G.S.R. 225 (E), dated the 30<sup>th</sup> March, 2021, publishing the Copyright (Amendment) Rules, 2021, under sub-section (3) of Section 78 of the Copyright Act, 1957.

2.(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(a) Annual Report and Accounts of the Agrinnovate India Limited, New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

3.(1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 of the Dr. Rajendra Prasad Central Agricultural University Act, 2016:—

(i) (a) Annual Report of the Dr. Rajendra Prasad Central Agricultural University (DRPCAUI), Pusa, Bihar, for the year 2016-17.

(b) Review by Government on the working of the above University.

(ii) (a) Annual Report of the Dr. Rajendra Prasad Central Agricultural University (DRPCAUI), Pusa, Bihar, for the year 2017-18.

(b) Review by Government on the working of the above University.

(iii) (a) Annual Report of the Dr. Rajendra Prasad Central Agricultural University (DRPCAUI), Pusa, Bihar, for the year 2018-19.

(b) Review by Government on the working of the above University.

(iv) (a) Annual Report of the Dr. Rajendra Prasad Central Agricultural University (DRPCA), Pusa, Bihar, for the year 2019-20.

(b) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

4.(1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 of the Rani Lakshmi Bai Central Agricultural University Act, 2014:—

(a) Annual Report of the Rani Lakshmi Bai Central Agricultural University (RLBCAU), Jhansi, Uttar Pradesh, for the year 2019-20.

(b) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

11-09 a.m.

#### **4. Reports of the Department-related Parliamentary Standing Committee on Commerce**

Shri John Brittas presented the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Commerce:-

(i) 161<sup>st</sup> Report on 'Review of the Intellectual Property Rights Regime in India'; and

(ii) 162<sup>nd</sup> Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its One Hundred and Fifty Fourth Report on 'Export of Agricultural and Marine Products, Plantation Crops, Turmeric and Coir'.

#### **5. Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture**

Shri T. G. Venkatesh presented the Two Hundred Ninety Third Report (in English and Hindi) on 'Status of Aviation Connectivity in the country' of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture.

## **6. Reports of the Department-related Parliamentary Standing Committee on Labour**

Shri Vivek Thakur laid on the Table a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Labour (2020-21):-

- (i) Twentieth Report on 'Functioning of National Institute of Fashion Technology (NIFT)';
- (ii) Twenty-First Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Forty-Fourth Report (Sixteenth Lok Sabha) on 'Safety, Security and Welfare of TV/Broadcasting/ Digital Entertainment/ Advertisement Industry Workers';
- (iii) Twenty-Second Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Forty-Fifth Report (Sixteenth Lok Sabha) on 'Scheduled/Non-Scheduled/ Test Flying Air Operators/ Maintenance, Repair and Overhaul (MRO) companies/Air Ports Operators - Safety, Social Security Measures and norms for their Workers/ Employees especially in the context of those who are associated with flying the Aircraft in Civil Aviation Sector';
- (iv) Twenty-Third Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Fifty-Second Report (Sixteenth Lok Sabha) on 'Compliance with the prescribed provisions of deduction and deposit of PF, ESI and TDS (of Income Tax, etc.) by the Employers'; and
- (v) Twenty-Fourth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Fifty-Seventh Report (Sixteenth Lok Sabha) on 'Guidelines, Monitoring, Rating and Regulatory System, Status of Investment in Bonds and such Instruments - [example of Infrastructure Leasing and Financial Services (IL&FS)] by PF Funds, Pension Funds'.

## 7. Reports of the Committee on Welfare of Other Backward Classes

Shri Narayana Koragappa laid on the Table, a copy each (in English and Hindi) of the following <sup>&</sup>Reports of the Committee on Welfare of Other Backward Classes:-

- (i) Third Report of the Committee (2019-20) on “Measures undertaken to secure representation of OBCs in employment and for their welfare in Coal India Ltd. (CIL), Northern Coalfields Limited (NCL) and South Eastern Coalfields Limited (SECL)” pertaining to the Ministry of Coal;
- (ii) Fourth Report of the Committee (2019-20) on “Measures undertaken to secure representation of OBCs in employment in Rashtriya Chemicals & Fertilizers Limited (RCF)” pertaining to the Ministry of Chemicals & Fertilizers;
- (iii) Fifth Report of the Committee (2019-20) on “Measures undertaken to secure representation of OBCs in employment and for their welfare in National Fertilizers Limited (NFL)” pertaining to the Ministry of Chemicals & Fertilizers;
- (iv) Sixth Report of the Committee (2019-20) on “Measures undertaken to secure representation of OBCs in admissions in Ph.D and appointment of teachers in Delhi University” pertaining to the Ministry of Human Resource Development (Department of Higher Education);
- (v) Seventh Report of the Committee (2019-20) on Action Taken by the Government on the Observations/Recommendations contained in its Twentieth Report (Sixteenth Lok Sabha) on “Measures undertaken to secure representation of OBCs in employment and their welfare in Central Public Works Department (CPWD)” pertaining to the Ministry of Housing and Urban Affairs; and
- (vi) Eighth Report of the Committee (2019-20) on Action Taken by the Government on the Observations/Recommendations

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<sup>&</sup> These Reports were presented to Hon’ble Chairman, Rajya Sabha on 22.06.2020 and 30.07.2020, and to Hon’ble Speaker, Lok Sabha on 13.06.2020 and 25.07.2020, respectively. The Speaker had ordered the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

contained in its Twenty-first Report (Sixteenth Lok Sabha) on “Rationalisation of Creamy Layer in Employment for OBCs in Services and Posts under the control of Government of India including Union Territories, PSUs etc.” pertaining to the Ministry of Social Justice and Empowerment.

11-11 a.m.

**8. Statement by Minister**

Sadhvi Niranjana Jyoti, Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution and Ministry of Rural Development, laid on the Table, a statement (in English and Hindi) regarding Status of implementation of recommendations contained in the First Report of the Department-related Parliamentary Standing Committee on Rural Development on Demands for Grants (2019-20) pertaining to the Department of Rural Development, Ministry of Rural Development.

11-12 a.m.

**9. Motion for election to the Coconut Development Board, Kochi**

A motion for election of one Member to the Coconut Development Board was moved and adopted.

11-13 a.m.

**10. Recommendations of the Business Advisory Committee**

The Chairman announced the recommendations made by the Business Advisory Committee in its meeting held on the 22<sup>nd</sup> of July, 2021.

11-15 a.m.

**11. Leave of Absence**

Shri Oscar Fernandes (Karnataka) and Shri K.G. Kenye (Nagaland) were granted Leave of Absence on medical grounds for the entire sittings of the current (254<sup>th</sup>) Session of Rajya Sabha.

11-16 a.m.

## 12. Statement regarding Government Business

Shri V. Muraleedharan, Minister of State in the Ministry of External Affairs and Ministry of Parliamentary Affairs, made a statement regarding Government Business for the week commencing Monday, the 26<sup>th</sup> of July, 2021.

11-19 a.m.

## 13. Suspension of Member

On a motion moved by Shri V. Muraleedharan, Minister of State in the Ministry of External Affairs and Ministry of Parliamentary Affairs and adopted by the House, Dr. Santanu Sen, Member was suspended from the services of the House for the remaining part of the current Session.

<sup>¶</sup>11-25 a.m.

*The House adjourned and re-assembled at 12-00 Noon.*

<sup>\*</sup>12-01 p.m.

*The House adjourned and re-assembled at 12-30 p.m.*

<sup>π</sup>12-31 p.m.

*The House adjourned and re-assembled at 2-30 p.m.*

## 14. Starred Questions

Answers to Starred Question Nos. 46 to 60 were laid on the Table.

## 15. Unstarred Questions

Answers to Unstarred Question Nos. 481 to 514, 516 to 614 and 616 to 640 were laid on the Table.

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<sup>¶</sup> From 11-20 a.m. to 11-25 a.m., some points were raised.

<sup>\*</sup> From 12-00 Noon to 12-01 p.m., some points were raised.

<sup>π</sup> From 12-30 p.m. to 12-31 p.m., some points were raised.

\*2-32 p.m.

The House adjourned till 11-00 a.m. on Monday, the 26<sup>th</sup> July, 2021.

DESH DEEPAK VERMA,  
*Secretary-General*

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\* From 2-30 p.m. to 2-32 p.m., some points were raised.